

MINUTES OF THE MEETING No. 28/10 dated 7.10.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.27/10 for confirmation and confirmed and adopted the same without any change.

Case No A-123 NC No.28/10 Dated 7.10.09	M/ s Surya International, F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic.No.0810064076 dated 3.4.07
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 4.11.2009.

Case No M-146 NC No.28/10 Dated 7.10.09	M/ s Indokem Ltd, Mumbai F.No.01/83/50/327 /AM08/DES-IV RLA F.No.03/94/40/0001/AM08 Lic. No.0310429413 dated 15.5.2007
---	---

The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and given written comments agreeing the correction in the export item from Vat Dark Blue 18 G CDP (Vat blue 16 CDP) to Vat Dark Blue G CDP (Vat blue 16 CDP), and not agreeing to change the import item from Ethylene Dibromide to 1-Bromodecane 99% Raw Material. The Committee decided to request the firm to provide the technical literature in support of their request for change in import item and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.11.2009.

Case No M-147 NC No.28/10 Dated 7.10.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/861 /AM09/DES-IV RLA F.No.03/94/40/0154/AM08 Lic. No.0310489069 dated 6.10.2008
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 21.10.2009.

Case No M-148 NC No.28/10 Dated 7.10.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/877 /AM09/DES-IV RLA F.No.03/94/40/0438/AM08 Lic. No.0310489393 dated 7.10.2008
---	---

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 21.10.2009.

Case No M-149 NC No.28/10 Dated 7.10.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/886 /AM09/DES-IV RLA F.No.03/94/40/0526/AM08 Lic. No.0310490032 dated 13.10.2008
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 21.10.2009.

Case No M-150 NC No.28/10 Dated 7.10.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/893 /AM09/DES-IV RLA F.No.03/94/40/1350/AM08 Lic. No.0310490227 dated 14.10.2008
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 21.10.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 28/83-ALC1/2009 **MEETING DATE** : 07.10.2009

1	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:04.11.2009
	Decision : The case is appearing for the first time in DES-IV agenda. The Committee considered the case as per agenda and decided to send the representation of the firm to PNG for reconsideration of the decision communicated by them vide O.M.No.R-11011/22/2008-Sup dated 25.7.2008 and defer the case for four weeks. Accordingly the case may be re-listed on 4.11.2009.			

2	Case No.:465/24/83-ALC1/2007	Party Name:SUMAX ENGINEERING P.LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/01326/AM07/	RLA File :09/24/040/00514/AM07/	Lic.No/Date:0910029624 09.03.2007	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 4.11.2009.			

3	Case No.: 978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:04.11.2009
	Decision : The case is appearing for the first time in DES-IV agenda. The Committee considered the case as per agenda and decided to send the representation of the firm to PNG for reconsideration of the decision communicated by them vide O.M.No.R-11011/22/2008-Sup dated 25.7.2008 and defer the case for four weeks. Accordingly the case may be re-listed on 4.11.2009.			

4	Case No.: 13/15/83-ALC1/2008	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Approved
	HQ File :01/83/050/00491/AM09/	RLA File :03/95/040/00131/AM09/	Lic.No/Date:0310476475 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/53/2006-Ch-II dated 14.7.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Impact Modifier Processing Acid Mixture containing MBS Copolymer 80% and Acrylic Copolymer 20%	1 Kg	1. Impact Modifier(MBS Copolymer) 2. Processing Aid Acrylic Co- polymer	0.800 Kg 0.200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.11.2009.			

	Case No.: 27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
--	-------------------------------------	--------------------------------------	--	---------------------------------

6	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 17.7.09 by Deptt. of C&PC(PC.Div). Reminder issued on 13/8/2009 . Accordingly the case may be re-listed on 4.11.2009.			

7	Case No.:13/20/85-ALC3/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Approved
	HQ File :01/85/050/00150/AM09/	RLA File :03/95/040/00306/AM09/	Lic.No/Date:0310484118 27.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/100/2008-PC-II dated 7.10.09 as under:-			
	Export Item	Qty.	Import Item	Qty.
	C 9 Plus 205	1 MT	Naphtha	0.645 MT
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/9/2009 by DC(SSI). Accordingly the case may be re-listed on 4.11.2009..			

	Case No.:28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Approved
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 6.10.2009 as under:-			
	Export Items			

Sr. No	Export Item	Quantity
1	PRINTED DIARY TITLE-ACADEMIC DIARY A4 DAY/PAGE BURG 2009/10 1. Containing printing paper uncoated (50-150 Gsm) 2509 Kg. 2. Containing Book Binding Board(1mm to 4mm)- 448 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) 505 sqm.	3200 Nos. (3130 Kgs.) Net weight of export.
2	PRINTED DIARY TITLE- ACADEMIC DIARY A4 DAY/PAGE BLACK 2009/10 1. Containing printing paper uncoated (50-150 Gsm) 6586 Kg. 2. Containing Book Binding Board(1mm to 4mm)- 1176 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 1325 sqm.	8400 Nos. (8215 Kgs.) Net weight of export
3	PRINTED DIARY TITLE- ACADEMIC DIARY A4 DAY/PAGE 2009/10. 1. Containing printing paper uncoated (50-150 Gsm) 3293 Kg. 2. Containing Book Binding Board(1mm to 4mm)- 588 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 662 sqm.	4200 Nos. (4107 Kgs.) Net weight of export
4	PRINTED DIARY TITLE- ACADEMIC DIARY A5 DAY/PAGE BURG 2009/10 2. Containing Book Binding Board(1mm to 4mm)- 384 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 511 sqm. 4. Containing printed diary block (contains paper 50-150 Gsm) 2340 Kgs.	6000 Nos. (2928 Kgs.) Net weight of export
	PRINTED DIARY TITLE- ACADEMIC DIARY A5 DAY/PAGE BLK 2009/10.	14400 Nos. (7027 Kgs.)

5	2. Containing Book Binding Board(1mm to 4mm)- 922 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 1225sqm. 4. Containing printed diary block (contains paper 50-150 Gsm) -5616 Kgs.	Net weight of export
6	PRINTED DIARY TITLE- ACADEMIC DIARY A5 DAY/ PAGE BLUE 2009/10 2. Containing Book Binding Board(1mm to 4mm)- 538 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 715 sqm 4. Containing printed diary block (contains paper 50-150 Gsm) 3276 Kgs.	8400 Nos. (4099 Kgs.) Net weight of export
7	PRINTED DIARY TITLE- ACADEMIC DIARY A4 WK/VW BURG 2009/10 1. Containing printing paper uncoated (50-150 Gsm) – 1080 Kg. 2. Containing Book Binding Board(1mm to 4mm)- 490 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 554 sqm	3600 Nos. (1800 Kgs.) Net weight of export
8	PRINTED DIARY TITLE- ACADEMIC DIARY A4 WKVW BLACK 2009/10. 1. Containing printing paper uncoated (50-150 Gsm)-2880 Kg. 2. Containing Book Binding Board(1mm to 4mm)- 1306 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 1478 sqm	9600 Nos. (4800 Kgs.) Net weight of export
9	PRINTED DIARY TITLE- ACADEMIC DIARY A4 WKVW BLUE 2009/10. 1. Containing printing paper uncoated (50-150 Gsm)- 1800 Kg. 2. Containing Book Binding Board(1mm to 4mm)- 816 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 924 sqm	6000 Nos. (3000 Kgs.) Net weight of export
10	PRINTED DIARY TITLE- ACADEMIC DIARY A5 WEEK/VIEW BURG 2009/10 2. Containing Book Binding Board(1mm to 4mm)- 1440 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 1968 sqm 4. Containing printed diary block (contains paper 50-150 Gsm)- 3672 Kgs.	24000 Nos. (5832 Kgs.) Net weight of export
11	PRINTED DIARY TITLE- ACADEMIC DIARY A5	55200 Nos.

	WEEK/VIEW BLK 2009/10. 2. Containing Book Binding Board(1mm to 4mm)- 3312 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 4526 sqm 4. Containing printed diary block (contains paper 50-150 Gsm) – 8446 Kgs.	(13413 Kgs.) Net weight of export
12	PRINTED DIARY TITLE- ACADEMIC DIARY A5 WEEK/VIEW BLUE 2009/10. 2. Containing Book Binding Board(1mm to 4mm)- 2160 Kgs, 3. Containing PVC Coated Paper (170-240 Gsm) - 2952 sqm 4. Containing printed diary block (contains paper 50-150 Gsm)- 5508 Kgs.	36000 Nos. (8748 Kgs.) Net weight of export

IMPORT ITEMS

Sl.No.	Import Item Name	Qty.	
1	Printed Diary Blocks untrimmed	144000 (38535 Kg)	
2	PVC Coated Paper of Rel. GSM	1.05 Sq.mtr./Sq.mdtr. content in export product	
3	Book Binding Board (1mm to 4mm)	1.05 Kg/Kg content in export product	
4	GLUE	1 Kg/100 Kg of paper used	
5	Sewing Thread	561750 Meter	
6	Polyester Satin Ribbon of Rel. width	1.02 meter/meter content in export	
7	Printing Paper Uncoated 50-150 Gsm.	1.126 Kg/Kg content in export	
8	Digital Plate	Upto 2% of FOB value of export	
9	Printing Ink (Relevant)	1 gm/Kg of export	

10	Corrugated 5 Ply Box	As per Packing Policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

10	Case No.: 7/37/85-ALC3/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Approved
	HQ File :01/85/050/00260/AM09/	RLA File :03/95/040/00806/AM09/	Lic.No/Date:0310507424 16.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/47/2005-PC-II dated 7.1.2009 & 7.10.09 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Crude C4 (Mix C4)	1 MT	Naphtha	0.714 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

11	Case No.: 3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and defer the case for four weeks for want of comments from M/o Finance (Economic Affairs) called for vide letter dated 5.6.2009 and reminder dated 6.7.2009. D.O reminder from ADG(VKS) to Jt. Secretary, M/o Finance is also issued on 1.10.09. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 4.11.2009.			

12	Case No.: 7/8/83-ALC1/2009	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/00107/AM10/	RLA File :05/24/040/00742/AM09/	Lic.No/Date:0510237309 27.02.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11/9/2009 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 4.11.2009..			

Case No.: 10/8/83-ALC1/2009	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:28/83-ALC1/2009	Status: Case
------------------------------------	---------------------------------	------------------------------	---------------------

13			07.10.2009	Deferred
	HQ File :01/83/050/00110/AM10/	RLA File :03/95/040/00606/AM09/	Lic.No/Date:0310509829 02.03.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (PC.Div.). Reminder dated 5.10.09 issued by this office. Accordingly the case may be re-listed on 4.11.2009..			

14	Case No.:18/8/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00118/AM10/	RLA File :03/94/040/00991/AM08/	Lic.No/Date:0310510111 03.03.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 21.10.2009.			

15	Case No.:29/1/81-ALC2/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/81/050/00797/AM09/	RLA File :03/95/040/00987/AM09/	Lic.No/Date:0310511517 16.03.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) present in the meeting and stated that application may be referred to him for consideration. The Committee decided to refer the application to PC Division and defer the case for four weeks. Accordingly the case may be re-listed on 4.11.2009.			

16	Case No.:4/2/83-ALC1/2009	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/01362/AM09/	RLA File :03/95/040/00901/AM09/	Lic.No/Date:0310511814 17.03.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 1.9.09 and endorsement copy sent to technical authority and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.11.2009.			

	Case No.:8/2/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/01366/AM09/	RLA File :03/94/040/01094/AM09/	Lic.No/Date:0310512052	Defer

17			18.03.2009	Date:04.11.2009
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 27/7/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.11.2009.				

18	Case No.: 26/2/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 17/7/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 13.8.09 issued by this office. Accordingly the case may be re-listed on 21.10.2009..			

19	Case No.: 27/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/01385/AM09/	RLA File :03/94/040/00494/AM09/	Lic.No/Date:0310512669 23.03.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/6/2009 by Deptt. of C&PC (PC.Div.) and reminder issued on 13.8.09. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 4.11.2009..			

20	Case No.: 4/4/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/00019/AM10/	RLA File :03/94/040/01052/AM09/	Lic.No/Date:0310514741 06.04.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.10.2009.			

21	Case No.: 36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.11.2009.			

22	Case No.:21/8/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00121/AM10/	RLA File :10/24/040/00142/AM09/	Lic.No/Date:1010033624 12.05.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.11.2009.			

23	Case No.:23/8/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00123/AM10/	RLA File :09/24/040/00043/AM10/	Lic.No/Date:0910037903 13.05.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) and reminder issued on 13.8.09. The Committee decided to issue final reminder . Accordingly the case may be re-listed on 4.11.2009..			

24	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 4.11.2009.			

25	Case No.:13/17/87-ALC1/2009	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/87/050/00129/AM10/	RLA File :03/95/040/00122/AM10/	Lic.No/Date:0310522892 05.06.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/9/2009 issued by this office. Accordingly the case may be re-listed on 4.11.2009..			

	Case No.:6/12/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00197/AM10/	RLA File :08/24/040/00037/AM10/	Lic.No/Date:0810080529	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The representative of Deptt. of C&PC(PC Div.) present in the meeting and requested to send copy of application to him. Accordingly the case may be re-listed on 4.11.2009..

Case No.: 9/12/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Approved
HQ File :01/83/050/00200/AM10/	RLA File :31/24/040/00025/AM10/	Lic.No/Date:3110038743 09.06.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/13/2008-PC-II dated 4.3.2009 and 7.10.09 as under:-

Export Item	Qty.	Import Item	Qty.
Pour Point Depressant (Brand Name : Maxdip Supreme)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 2/14/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Approved
HQ File :01/83/050/00236/AM10/	RLA File :03/94/040/00222/AM10/	Lic.No/Date:0310524633 17.06.2009	

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009-Ch-II dated 6.10.2009 as under:-

Export Item	Qty.	Import Item	Qty.
TANICOR PCR IN p (Synthetic Tanning Agent for Leather) Containing 17.4% of Sodium salt of Phenol Sulfonic Acid 51% of Basic Chromium Sulfate 23.6% of Sodium Formate	1 Kg	1. Phenol 2. Basic Chromium Sulphate Powder 3. Sodium Formate	0.08 Kg 0.510 Kg 0.236 Kg

29	Case No.:9/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00243/AM10/	RLA File :10/24/040/00020/AM10/	Lic.No/Date:1010034136 23.06.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.11.2009.			

30	Case No.:14/15/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00265/AM10/	RLA File :02/24/040/00042/AM10/	Lic.No/Date:0210128526 02.07.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The representative of Deptt. of C&PC(PC Div.) present in the meeting and requested to send copy of application to him. Accordingly the case may be re-listed on 4.11.2009..			

31	Case No.:21/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00272/AM10/	RLA File :04/24/040/00049/AM10/	Lic.No/Date:0410105869 03.07.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.11.2009.			

32	Case No.:22/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00273/AM10/	RLA File :04/24/040/00037/AM10/	Lic.No/Date:0410105873 03.07.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP forwarded the written comment vide U.O.No.7/265/09-TSW/ dated 5.10.09 stating that the firm has not indicated the content of Isopropyl alcohol in the export product and requested to call for the same from the firm. Accordingly the case may be re-listed on 4.11.2009.			

33	Case No.:25/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM10/	RLA File :03/94/040/00270/AM10/	Lic.No/Date:0310527387 06.07.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/9/2009 by DC(SSi). Accordingly the case may be re-listed on 4.11.2009..			

34

Case No.:27/15/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Approved
HQ File :01/83/050/00278/AM10/	RLA File :03/94/040/00228/AM10/	Lic.No/Date:0310527402 06.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/53/2006-Ch-II dated 14.7.2008 as under:-			
Export Item	Qty.	Import Item	Qty.
TEKNOBRITE AZ 1085 M (Containing 3.5% Ralufon EA 15-90, 3.5% Ralufon Nape 14-90 and 2% Calfax 10L-45)	1 LTR	1. Ralufon Nape 15-90 (Poly ethylene glycol – ethyhexyl – sulfopropyl – diether, K – salt) 2. Ralufon Nape 14-90 (2-Napthalenyl -3-Sulfopropyl Ether, Alkali Salt) 3. Calfax 10L-45 (Sodium Decyl Diphenyl Oxide Disulfonate)	35 Gms 35 Gms 20 Gms
NEOBRITE 537 (PME) (Propargyl Alcohol Ethoxlate containing 46% Ethylene Oxide)	1 KGS	1. Propargyl Alcohol (Prop -2-YN-1-OL) 2. Ethylene Oxide	540 Gms 460 Gms
NEOBRITE 534 (BEO) (Butynediol Ethoxlate containing 50% Ethylene Oxide)	1 KGS	1. Butynediol (2-Butyne-1, 4-Diol) 2. Ethylene Oxide	515 Gms 500 Gms
TEKNOBRITE 575 G	1 LTR	1. Niacin	252 GMS

(Containing 25.2% Niacin, 2.5% Ethylene Diamine, 17.5% Epichlorohydrin, 3% Imidazole and 3% Lugalvan G-35)		2. Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	175 GMS
		3. ETHYLENE DIAMINE (1,2-Diaminoethane)	25 GMS
		4. Imidazole (Glyoxaline 1,3-Diazole)	30 Gms
		5. Lugalvan G 35 (Polyethyleneimine)	30 Gms
TEKNOBRITE AZ 1085 R (Containing 6.63% Benzaldehyde, 4.31% Acetone, 7.3% Orthochloro Benzaldehyde and 30% ISO Propyl Alcohol)	1 Kg	1. Benzaldehyde 2. Acetone 3. Orthochloro Benzaldehyde 4. ISO Propyl Alcohol	66.3 Gms 43.1 Gms 73 Gms 300 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.:28/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00279/AM10/	RLA File :03/94/040/00278/AM10/	Lic.No/Date:0310527453 06.07.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/9/2009 by DC(SS1). Accordingly the case may be re-listed on 4.11.2009..			

36	Case No.:30/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00281/AM10/	RLA File :10/24/040/00033/AM10/	Lic.No/Date:1010034395 08.07.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.11.2009.			

37	Case No.:31/15/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00282/AM10/	RLA File :10/24/040/00041/AM10/	Lic.No/Date:1010034397 08.07.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.11.2009.			

38	Case No.:6/20/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00362/AM10/	RLA File :02/24/040/00064/AM10/	Lic.No/Date:0210129781 30.07.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.11.09			

39

Case No.:7/20/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Approved
HQ File :01/83/050/00363/AM10/	RLA File :05/24/040/00244/AM10/	Lic.No/Date:0510246995 30.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/17/2009-Ch-II dated 14.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀)	0.493 Kg
		2. Chlorine	0.919 Kg
		3. Tin Stabilizer	0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.:9/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00365/AM10/	RLA File :04/24/040/00090/AM10/	Lic.No/Date:0410106609 03.08.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

hard copy from RLA. Accordingly the case may be re-listed on 4.11.2009.

41	Case No.:10/20/83-ALC1/2009		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:28/83-ALC1/2009 07.10.2009		Status:Case Approved	
	HQ File :01/83/050/00366/AM10/		RLA File :03/94/040/00350/AM10/		Lic.No/Date:0310532015 03.08.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch-II dated 27.3.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	As Approved by NC		-do-	As Approved by NC		- do -		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

42	Case No.: 12/20/83-ALC1/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status: Case Deferred
	HQ File :01/83/050/00368/AM10/	RLA File :03/95/040/00228/AM10/	Lic.No/Date:0310532178 04.08.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.11.2009.			

43

Case No.:1/28/83-ALC1/2009	Party Name:INDO COLCHEM LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Approved
HQ File :01/83/050/00529/AM10/	RLA File :08/24/040/00016/AM10/	Lic.No/Date:0810083067 24.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/34/2008-Ch-II dated 7.10.2008 as under:-			
Export Item	Qty.	Import Item	Qty.
Super Black R	1 Kg	1. Meta Phenylene Diamine 4-Sulfonic Acid	0.140 Kg
		2. J Acid	0.095 Kg
		3. H Acid	0.204 kg
		4. Acetanilide Based Vinyl	0.610 Kg

Sulphone Ester

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:2/28/83-ALC1/2009	Party Name:INDO COLCHEM LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Approved
	HQ File :01/83/050/00530/AM10/	RLA File :08/24/040/00017/AM10/	Lic.No/Date:0810083068 24.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/34/2008-Ch-II dated 7.10.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Super Black G	1 Kg	1. Meta Phenylene Diamine 4-Sulfonic Acid	0.213 Kg
			2. J Acid	0.052 Kg
			3. H Acid	0.170 Kg
			4. Acetanilide Based Vinyl Sulphone Ester	0.552 Kg
			5. Ortho Anisidine Based Vinyl Sulphone Ester	0.057 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:3/28/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00531/AM10/	RLA File :02/24/040/00135/AM10/	Lic.No/Date:0210132016 24.09.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.11.2009.			

46	Case No.:4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lic.No/Date:1010035370 24.09.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 4.11.2009.

47	Case No.:5/28/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:28/83-ALC1/2009 07.10.2009	Status:Case Deferred
	HQ File :01/83/050/00533/AM10/	RLA File :10/24/040/00061/AM10/	Lic.No/Date:1010035371 24.09.2009	Defer Date:04.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.11.2009.			

Date:09.10.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer